

[Shri Vidya Charan Shukla]

1967, under sub-section (3) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-792/67].

India dated the 10th June, 1967. [Placed in Library, see No. LT-794/67].

(2) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(i) The Bombay Village Panchayats (Reconstitution and Reorganisation) Order, 1967, published in Notification No. S.O. 1866 in Gazette of India dated the 26th May, 1967.

(ii) S.O. 2070 published in Gazette of India dated the 24th June, 1967, containing corrigenda to S.O. 1866 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-793/67].

(3) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (2) above. [Placed in Library, see No. LT-793/67].

(4) A copy each of the following Notifications under sub-section (4) of section 18 of the Citizenship Act, 1955:—

(i) The Citizens (Registration at Indian Consulates) Amendment Rules, 1967, published in Notification No. G.S.R. 871 in Gazette of India dated the 10th June, 1967.

(ii) The Citizenship (Amendment) Rules, 1967, published in Notification No. G.S.R. 872 in Gazette of

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH REPORT

Shri Khadilkar (Khed): I beg to present the Sixth Report of the Committee on Private Members' Bills and Resolutions.

MOTION FOR ELECTION TO COMMITTEE

COURT OF UNIVERSITY OF DELHI

The Minister of Education (Dr. Triguna Sen): I beg to move the following:

"That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi for the next term of five years, subject to the other provisions of the said Statutes."

Mr. Speaker: The question is:

"That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi for the next term of five years, subject to the other provisions of the said Statutes."

The motion was adopted.